

18

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T C.S.P. No. 274/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE PARTIES: De Beers India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

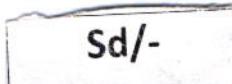
S. No.	NAME	DESIGNATION	SIGNATURE
18	Salil Maligan Meeta Kadu	Advocate for Petitioner Company	

ORDER

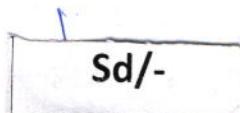
TCSP No.274/52/NCLT/MB/MAH/2017

On the application filed by the Petitioner by giving notice to various authorities as envisaged under NCLT Procedure for reduction of share capital, 2016, the Petitioner is hereby directed to publish Form ROC 4 in respect to reduction of share capital within 7 working days hereof in English as well as in vernacular language in the newspapers having wide circulation in the State of Maharashtra and also for uploading the same on the website of the company seeking objections from the creditors, if any.

List this matter for hearing on 2.5.2018.

  
Sd/-

V. NALLASENAPATHY  
Member (Technical)

  
Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)